

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

972/252/ND/2018

IN THE MATTER OF:

M/s Nanak Com Pvt. Ltd.

...PETITIONER

...RESPONDENT

Section

Under Section 252

Order delivered on 23.09.2019

Coram:

**Shri. P.S.N. Prasad,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj,
Hon'ble Member (Technical)**

For the Income Tax : Bhawna Singh, Mrs. Lakshmi Gurung, Adv.

ORDER

Heard the counsel for the appellant. AROC is present and their reply is on record. Proxy counsel for the Income Tax appeared and sought time in the matter. No further time will be granted to the Income tax Department and their right to file reply will be closed if the reply is not received before hearing date and the matter will be proceeded further. Post the matter to 09.10.2019.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**